

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

C.P.(CAA)/11(CH)2024
(2nd Motion)

IN THE MATTER OF:

AIPL Zorro Pvt. Ltd.

...

Petitioner Company

And

AIPL Warehousing Pvt. Ltd.

...

Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner

: Mr. Rajeev K. Goel with Mr. Kartikeya Goel,
Advocates.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of the counsel, this matter is adjourned to 03.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)